

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL-APPLICATION-N0.244-OF-1995

DATE-OF-ORDER:-14th-February,-1997

BETWEEN:

Smt. T.APPAYAMMA .. APPLICANT

AND

Union of India rep. by

1. The Chief Administrative Officer (Projects),
S.E.Railway, Bhubaneswar, (Orissa),
2. The Chief Project Manager(Con.),
S.E.Railway, Visakhapatnam,
3. The Divisional Railway Manager,
S.E.Railway,
Visakhapatnam.

...RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. Y.SUBRAHMANYAM

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The husband of the applicant in this OA was engaged as Casual Pipeline Fitter with effect from 1.2.61

R

Y

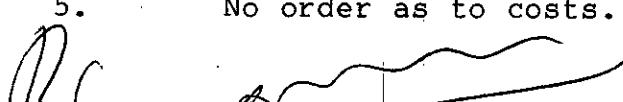
under the Inspector of Works, DBK Railway Project, Waltair.

He was given temporary status in due course and while serving in that capacity he died on 30.11.80.

3. This OA is filed praying for direction to the respondents to grant her family pension, DCRG and consequential payment of arrears of pension, Dearness relief etc.

4. The contentions and the prayer in this OA are same as the contentions and prayer raised in OA 1289/96 decided on 10.1.97. For the reasons stated in OA 1289/96, this OA is also liable to be dismissed and accordingly it is dismissed. However, this dismissal will not stand in the way of the applicant herein for filing a representation to the appropriate authority to grant her family pension taking recourse to Rule 107 of the Miscellaneous Chapter XII of the Railway Servants (Pension) Rules, 1993 as a measure of social justice. If such a representation is received, the authority may consider the same in accordance with the rules.

5. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARJAN)
MEMBER (ADMN.)


14/2/97

DATED:- 14th February, 1997
Dictated in the open court.


D.Y. Rege (S)

Copy to:-

1. The Chief Administrative Officer(Projects), S.E.Rly, Union of India, Bhubaneswar(Orissa).
2. The Chief Project Manager(Con.), S.E.Rly, Visakhapatnam.
3. The Divisional Railway Manager, S.E.Rly, Visakhapatnam.
4. One copy to Sri. Y.Subrahmanyam, advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One copy to Deputy Registrar(A), CAT, Hyd.
8. One spare copy.

Rsm/-

apr
25/4/97

TYPED BY CHECKED BY
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGRAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 14/4/97

Order/Judgement
R.P/C.P/M.A.NO.

D.O. NO. 244195

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPENSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH

13 MAR 1997 *NB*

हैदराबाद न्यायालय
HYDERABAD BENCH